

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
CP-113/241-242/PB/2019

IN THE MATTER OF:
Sandeep Kumar

...APPLICANT

Vs.

Proplarity Infrastructure Pvt ltd.

...RESPONDENT

Section
U/s 241-242

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Saurabh Kalia, Adv. Aastha Agarwal
For the Respondent :

ORDER

Proxy Counsel on behalf of the Petitioner submitted that the main counsel is not available today and therefore sought adjournment. Respondent has already been set *ex parte*, list the matter for argument on **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)